


NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON ²³05.09.2017 AT 10.30 AM

TRANSFER PETITION NO.	TP No.37/HDB/2016
COMPANY PETITION/APPLICATION NO.	CP No.27/2009
NAME OF THE COMPANY	Om Shiv Shakti Iron Industries Private Limited
NAME OF THE PETITIONER(S)	Arun Kumar Kedia & (02) Others
NAME OF THE RESPONDENT(S)	Om Shiv Shakti Iron Industries Private Limited & (03) Others
UNDER SECTION	397/398

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
S. Chidambaram	PCS	9849056652	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Hari Krishna for Milind G. Gokhle	Delisted	9248111501	

Heard Shri S. Chidambaram, Learned PCS for the petitioner and Shri Hari Krishna for Shri Milind G. Gokhle, Learned Counsel for the Respondent.

Both the Learned Counsels submit that the issue in question is under negotiation and likely to be settled. Therefore, both the counsels request two week's time. It is made clear that no further adjournment shall be granted. Post the case on 16.11.2017.


Member (T)

Bm


Member (J)